

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1158/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018

NAME OF THE PARTIES: Sri Srinivasa Roadlines
V/s.
VRM Metazine Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

14 Mrs. H. D Kapadia Advocate for
Petitioner *H. D Kapadia*

Vanishali R. Bhilare
i/b. Adv. M.S. Topkar Adv. for
Respondent

Bhilare

ORDER

CP 1158/I&BC/NCLT/MB/MAH/2017

1. Present both sides.
2. On the request of the Respondent Debtor matter is adjourned. However, last chance to the Respondent Debtor either to 'Settle' the dispute or the Petition shall be admitted upon the merits of the case.
3. Adjourned to **18.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 03.01.2018

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Sd/-

M.K. SHRAWAT
Member (Judicial)